

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

 BOMBAY BENCH

O.A. No. 260/94
 T.A. No.

198

DATE OF DECISION 11-3-94

Shri Madhu Ramu Desai

Petitioner

Mr. N.D. Yelkar

Advocate for the Petitioner(s)

Versus

U.C.I. & Ors.

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. R. Rangarajan, Member(A)

The Hon'ble Smt. Lakshmi Swaminathan, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *M*
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal? *M*


 (R. Rangarajan)
 M(A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.260/94

Shri Madhu Ramu Desai .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri R.Rangarajan, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

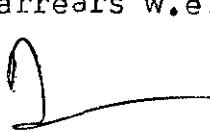
Appearance:

Shri N.D.Yelkar
Advocate for the
applicant.

ORAL JUDGMENT: (Per R.Rangarajan, Member(A))

Date: 11-3-94

The applicant is working as Asstt. Lift Mechanic from 15-10-1981. His grade as per the IIIrd Pay Commission was fixed at Rs.210-290. The Lift Operators were also in the same grade before 1-1-86 and after 1-1-86 the scale of pay of both Asstt. Lift Mechanic and Lift Operators were same and fixed at Rs.800-1250. However by order dt. 5-7-91(Ex. 'C') the Lift Operators were given the higher scale of pay of Rs.950-1500 whereas the Asstt. Lift Mechanic's scale though it was same prior to 5-7-91 was not upgraded to Rs.950-1500. He has represented his case to The Executive Engineer Ex. 'E' and also to Chief Engineer(C) Postal South & East Zone, Bangalore. But no reply has been received by the applicant so far. Hence he filed this O.A. praying for fixation of his pay as Rs.950-1500 and for a direction to pay the arrears w.e.f. 1-12-87.


..2/-

2. Under the circumstances we feel that the representation at Ex. 'E' has to be disposed of quickly. Hence we direct the respondents to consider the representation and dispose it of at the earliest, in any case not later than six months from the date of communication of the judgment.

3. O.A. is disposed of at the admission stage itself. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

R. Rangarajan
(R. Rangarajan)
Member (A)

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